

day. But today being the last day, three other calling attention notices are put down on the Order Paper and the statements in respect of them may be laid on the Table of the House by the hon. Minister of Health and the hon. Minister of Rehabilitation as is usual in such cases.

(ii) DEMOLITION OF HUTS OF
SCHEDULED CASTES PEOPLE IN DELHI

The Minister of Health (Shri Kar-markar): Sir, I beg to lay the statement on the Table of the House. [See Appendix III, annexure No. 120].

Shri B. K. Gaikwad (Nasik): May I know what is the policy of the Government in this matter?

Mr. Speaker: He will look into the report and then pursue the matter of policy.

Shri B. K. Gaikwad: He has laid a statement on the Table of the House. Now, we find that police squads are going to demolish the huts throwing these people out. In this connection, something must be done.

Shri K. U. Parmar: The Government is spending two crores of rupees on Scheduled Castes.

Mr. Speaker: Order, order.

Shri K. U. Parmar: It is spending the amount on dancing and drama and propaganda. Why not spend the amount on housing them?

Mr. Speaker: The hon. Member seems to be new to this House. He is too enthusiastic. What can I do? I welcome enthusiasm in the right direction but here it is too much of interruption. I have already explained the position. Ordinarily, we allow only one calling attention notice. As this is the last day, I have allowed all the calling attention notices and I have explained the procedure that is adopted in cases like this. The statements are laid on the Table of the House instead of being read and thus the time of the House being spent. The hon. Members

ought not to forget that we have got other work also to do. Therefore, to save the time of the House I have suggested in accordance with past practice that the statements may be laid on the Table of the House. If they still persist, that will not be in accordance with the precedent that we have been following. I am calling items Nos. 10 and 11 on the Order Paper which stand in the name of Shri Inder J. Malhotra and Shri Indrajit Gupta respectively and these statements may be laid on the Table of the House.

(iii) REHABILITATION GRANT TO THE
DISPLACED PERSONS IN JAMMU AND
KASHMIR STATE, AND

(iv) SCHEME REGARDING MOVEMENT OF
REFUGEES TO DANDAKARANYA

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, I beg to lay on the Table the following two statements:

- (1) Statement on rehabilitation grant to the displaced persons in Jammu and Kashmir State. [See Appendix III, annexure No. 121].
- (2) Statement on scheme regarding movement of refugees to Dandakaranya. [See Appendix III, annexure No. 122].

12.56 hrs.

CRIMINAL LAW AMENDMENT BILL

The Minister of Home Affairs (Shri G. B. Pant): Sir, I beg to move for leave to introduce a Bill to supplement the Criminal Law.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to supplement the Criminal Law."

The motion was adopted.

Shri G. B. Pant: Sir, I introduce the Bill.